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English Stenographer, Grade-III (Class-III) (Panchayat Service) Recruitment Rules, 1998

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English Stenographer, Grade-III (Class-III) (Panchayat Service) Recruitment Rules, 1998

In exercise of the powers conferred by Sec. 227 read with Sec. 274 of the Gujarat Panchayats Act, 1993 (Guj. 18 of 1993) and in supersession of all the rules made in this behalf, the Government of Gujarat hereby makes the following rules to provide for regulating recruitment to the post of English Stenographer, Grade-III (Class-III) (Panchayat Service), namely:

1. Rule :-

These rules may be called the English Stenographer, Grade-III (Class- III) (Panchayat Service) Recruitment Rules, 1998.

2. Rule :-

Appointment to the post of English Stenographer, Grade-III (Class-III) (Panchayat Service) shall be made by direct selection.

3. Rule :-

To be eligible for appointment by direct selection to the post mentioned in Rule 2, a candidate shall,

- (a) not be less than 18 years and not more than 40 years of age;
- (b) (i) have passed the Higher Secondary School Certificate Examination or its equivalent examination recognised by the Government; (ii) have passed the test of taking dictation in English Shorthand at the speed of 80 words per minute and transfering the same in English Typewriter at the speed of 40 words per minute;

(c) have adequate knowledge of Gujarati and Hindi.

4. Rule :-

The selected candidate shall be on probation for a period of one year.

5. Rule :-

A selected candidate shall be required to undergo such training for such period and pass such post training examination as may be prescribed by the Government.

6. Rule :-

A selected candidate shall be required to pass the departmental examination and an examination in Gujarati or Hindi or both as may be prescribed by the Government.

7. Rule :-

The selected candidate shall have to undergo the training and pass the post-training examination for Gujarati typing and Gujarati Shorthand in accordance with the rules made by the Government in that behalf.

8. Rule :-

A selected candidate shall be required to furnish a security and surety bond for such amount, in such form and for such period as may be prescribed by the Government.